

ITEM NO.101

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.261/2020

BALWANT SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 28-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE J.B. PARDIWALA

Counsel for the Parties:

Mr. Rupesh Kumar, AOR
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Mr. Gaurav Dhama, AAG
Mr. Ajay Pal, AOR
Mr. Sumit Kr. Gaur, Adv.
Ms. Malvika Raghavan, Adv.
Mr. Mayank Dahiya, Adv.
Ms. Priyanka C., Adv.

Mr. Anil Kumar Mishra, AOR
Mr. Anurag Singh, Adv.

Ms. Ranjeeta Rohatgi, AOR

UPON hearing the counsel the Court made the following
O R D E R

After noting basic facts and after considering rival submissions, following directions were issued by this Court in its Order dated 02.05.2022:

- "a. In terms of the direction issued by this Court in its order dated 04.12.2020, the matter be considered by the concerned authorities without being influenced by the fact that the appeal preferred on behalf of the co-accused is still pending consideration before this Court.
- b. Let the decision be taken as early as possible and preferably within two months from today."

The time of two months granted on 02.05.2022 has expired long back. However, as submitted by Mr. K.M. Nataraj, learned Additional Solicitor General, the decision has not yet been taken by the concerned authorities.

At the request of Mr. Nataraj, learned Additional Solicitor General, we adjourn this matter to 30.09.2022, to be listed as First Item, before the appropriate Bench.

In the meantime, an affidavit sworn by a responsible officer from the Department shall be filed indicating the progress in the matter. The affidavit shall be filed by 29.09.2022.

(MUKESH NASA)
AR-cum-PS

(MATHEW ABRAHAM)
BRANCH OFFICER